

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 4560
(To be answered on the 22nd March 2018)

Use of Mobile and Internet Service during Flights

4560. SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to permit the use of mobile and internet service during take off by flights;
(b) if so, the details thereof;
(c) whether there is an apprehension of any kind of technical interference in operation of aircraft after such permission; and
(d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d) There is no such proposal with this Ministry. However, Rule 29B of Aircraft Rules, 1937 regulates the use of portable electronic devices, including mobile phones, which inter-alia states that Pilot-in-Command may permit the use of cellular telephone by the passengers of a flight after the aircraft has landed and cleared active runway, except when the landing takes place in low visibility conditions. Further, CAR Section 5 Series X Part I permits the use of mobile/cellular phones in non-transmitting mode commonly referred to as Flight/Airplane Mode.
